

30/10/00  
**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**GUWAHATI BENCH**  
**GUWAHATI-05**

(DESTRUCTION OF RECORD RULES, 1990)

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O.A/T.A No...378/02

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SECTION OFFICER (JUDI.)

( SEE RULE - 4 )

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI

ORDER SHEET

Original Application No : 328/02  
Misc. Petition No. \_\_\_\_\_  
Contempt Petition No. \_\_\_\_\_  
Review Application No. \_\_\_\_\_

Applicant(s) : S. K. Ghosh

- Vs. -

Respondent(s) : H. O. T. Tamm

Advocate for the Applicant(s) : M. Chanda, R. N. Chakraborty

Advocate for the Respondent(s) : C. G. S.

Notes of the Registry	Date	Order of the Tribunal
<p>This is application in form C. F. for Rs. 50/- deposited vide IPC/BD/No 7h.66 b6/12- Dated .... 28.11.02  Dy. Registrar P.W.</p> <p>NS 27/11/02</p>	<u>28.11.02</u>	<p>Heard learned counsel for the parties. Issue notice on the respondents to show cause as to why the application shall not be admitted. Returnable by four weeks. List on 3.1.03 for Admission.</p> <p><u>Vice-Chairman</u></p>
<p>Sets taken. Notice prepared and sent to D/As for giving the respondent No 1 to 6 to Regd AD.</p> <p>D/No. <u>3413/1/3418</u> Dtd <u>19/12/02</u></p>	<u>31.12.02</u>	<p>Due to vacation, the case is adjourned to 7.1.2003 for admission.</p> <p><u>Chairman</u></p> <p>present:- The Hon'ble Mr. Justice V.S. Aggarwal, Chairman The Hon'ble Mr. K.K. Sharma, Member (A).</p>
<p>No. Show cause reply has been filed.</p> <p><u>34</u> 6.1.03</p>	<u>7.1.2003</u>	<p>At the request of Mr. S. Ghosh, learned counsel for the applicant, list the case on 21.1.2003 for admission.</p> <p><u>Chairman</u></p> <p><u>10.1.2003</u></p>

(8)

21.1.2003 Present : The Hon'ble Mr. Justice D.N. Chowdhury, Vice-Chairman.

The Hon'ble Mr. S.K. Hajra,  
Administrative Member.

List again on 5.2.2003 to  
enable the applicant to obtain necessary  
instructions on the matter.

*[Signature]*  
Member

*[Signature]*  
Vice-Chairman

mb

05.02.2003 Present : The Hon'ble Mr. Justice D.N. Chowdhury, Vice-Chairman.  
The Hon'ble Mr. S.K. Hajra, Administrative Member.

This is an application under section 19 of the Administrative Tribunals Act, 1985 assailing the action of the respondent No.6 in cancelling the leave sanction to the applicant earlier in the following circumstances :

The applicant was holding the post of Upper Division Clerk under the Office of the respondent No.4 while he was working as such. During the 4th weeks of October, 2002, the applicant was submitted an application in the Office of the Garrison Engineer (AF), Shillong for grant of 16(sixteen) days earned leave with effect from 1.11.2002 to 16.11.2002. In due course, the said leave was sanctioned to the applicant. By order dated 31.10.2002, the applicant was informed that the leave already sanctioned to him was cancelled and he was advised to report to HQ CE (AF), Shillong Zone for further duties w.e.f. 01. Nov., 2002. The applicant was advised over telephone by the concerned Officer to report in duty and accordingly he attended his duty in the Office w.e.f. 11.11.2002. The applicant assailed the order dated 31.10.2002 cancelling the leave as arbitrary and discriminatory.

According to the applicant the said order was passed on extreneous condition. It is also stated at the bar that the applicant had already transferred to Kolkata after completion of his tenure and he has already joined at Kolkata. Therefore, the impugned order of attachmer dated 31.11.2002 had lost its force. That apart, we are of the opinion that since the applicant has already transferred to Kolkata, the matter is to be resolved amicably at the administrative level instead of adjudicating by us. The

Contd/-  
05.02.2003

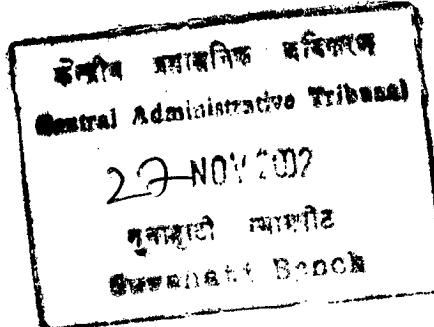
applicant's leave was already sanctioned and subsequently it was cancelled. No reason as such was discernible as to why a leave sanction by a competent authority had to be cancelled unilaterally. Exercise of discretionary power is not arbitrary, it must be informed with reason not by humour or caprice. The impugned order is listed with civil consequence. On consideration of overall aspects, we however feel that the matter should be taken care of by the administration itself. The applicant is now transferred to Kolkata. In the circumstances, we direct the respondents to take remedial action and allay the grievances of the applicant as per law as expeditiously as possible preferably within three months. Till the completion of the above exercise the impugned order dated 31.10.2002 shall not be used adversely and or to the prejudice of the applicant.

The application thus stands disposed of. No order as to costs.

*Sannidhi K. Hajra*  
Member

*[Signature]*  
Vice-Chairman

mb



**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH**

**(An Application under Section 19 of the Administrative Tribunals Act, 1985)**

Title of the case : O. A. No. 378 /2002

Sri Samir Kumar Ghosh : Applicant

- Versus -

Union of India & Others: Respondents.

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Filed by

Date :

Advocate

Samir Kumar Ghosh

6  
Filed by the applicant  
through Sri S. N. Chakraborty  
Solicitor on 22-11-02.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH: GUWAHATI

(An Application under Section 19 of the Administrative  
Tribunals Act, 1985)

O. A. No. 378 /2002

**BETWEEN**

**Sri Samir Kumar Ghosh**

**Son of Late Balai Chandra Ghosh**

**Working as Upper Division Clerk**

**Office of the Garrison Engineer (AF)**

**Shillong-793009**

...Applicant

**-AND-**

1. **The Union of India,**

Represented by the Secretary to the

Government of India, Ministry of Defence,

New Delhi.

2. **The Chief Engineer (AF)**

Shillong Zone

Elephant Falls Camp

Post Office Nonglyer

Shillong-793009

*Samir Kumar Ghosh*

3. The Commander Works Engineer (AF),  
P.O. Borjahr Airport,  
Guwahati-15
4. The Garrison Engineer (AF)  
Shillong Zone  
Elephant Falls Camp  
Post Office Nonglyer  
Shillong-793009
5. Sri S.K.Parwani  
Superintending Engineer (Personnel & Legal)  
*C/o Chief Engineer (AF) Shillong Zone*  
Elephant Falls Camp  
Post Office Nonglyer  
Shillong-793009
6. Sri S.Roy Choudhary  
Assistant Garrison Engineer (AF),  
*C/o G.E.C.(AF) Shillong*  
~~Shillong Zone~~  
Elephant Falls Camp  
Post Office Nonglyer  
Shillong-793009

...Respondents.

DETAILS OF THE APPLICATION

1. Particulars of order(s) against which this application is made.

This application is made against impugned order of attachment issued under No. C/1002/164/EIC dated

*Sanu Kumar Dhopa*

31.10.2002 issued by the respondent no.6 at the instance of the respondent no. 5.

**2. Jurisdiction of the Tribunal.**

The applicant declares that the subject matter of this application is well within the jurisdiction of this Hon'ble Tribunal.

**3. Limitation.**

The applicant further declares that this application is filed within the limitation prescribed under section-21 of the Administrative Tribunals Act, 1985.

**4. Facts of the Case.**

- 4.1 That the applicant is a citizen of India and as such he is entitled to all the rights, protections and privileges as guaranteed under the Constitution of India.
- 4.2 That the applicant states that he has been working as an Upper Division Clerk (for short U.D.C.) under the respondents. Prior to his posting to N.E.Region, the applicant was working in the Ordnance Factory Board, W.B. However, in pursuance of an order of transfer, the applicant came on a tenure posting to the NER and joined under the Respondent No. 4 with effect from 1.10.1999.
- 4.3 That subsequent to his posting under the respondent no.4, the applicant was given to work in E-8 Section.

*Samir Kumar Ghosh*

However, by virtue of an order issued under Sl. No. 26 dated 3.4.2000 by the respondent no.4, the applicant was given the additional charge of E-5 Section. It was made clear that the applicant would work/ take over the charge of the E-8 Section after 20th April, 2000. Accordingly in pursuance of the said order, the applicant has been working in the E-8 Section.

A copy of the order dated 3.4.2000 is annexed hereto and marked as **Annexure-1**.

4.4 That the applicant states that while working as such in the said capacity of U.D.C., some unanimous complaints were filed against him to the respondent no. 2 alleging official irregularities on his part. It was alleged that the applicant was manipulating the tender documents and favouring the persons of his choice. The said complaints were processed in office of the respondent nos. 2 and 3 and subsequently a report from the respondent no.4 all those complaints were called for by the respondent nos. 2 and 3 respectively.

Copies of one of such unanimous complaints and one of the letters (particularly letter dated 29.6.2002) issued by the respondent no. 3 to the respondent no.4 on the matter are annexed hereto and marked as **Annexure-2 and 2A respectively**.

4.5 That subsequently the respondent no.5 also issued a letter on 6.7.2002 to the respondent no.4 on the same issue and sought his report on the matter. This was

*Janir Mehta*

followed by a subsequent communication dated 8.7.2002 on the same matter.

Copies of the letter dated 6.7.2002 and 8.7.2002 are annexed hereto and marked as Annexure-3 and 4 respectively.

4.6 That similar to the aforesaid letters, the respondent no.2 again called for a report vide his letter dated 11.7.2002 from the respondent nos. 3 and 4 on the alleged irregularity of the applicant.

A copy of the letter dated 11.7.2002 is annexed as Annexure-5.

4.7 That on 12.7.2002, the respondent no.4 submitted his report to the respondent no.2 on the alleged irregularities committed by the applicant. In his said letter, the respondent no.4 categorically mentioned that the allegations made against the applicant were false and the correct procedure for issue of tender document was being followed by his office.

A copy of the letters of the respondent no.4 dated 12.7.2002 and dated 12.7.2002 are annexed as Annexure 6 and 6A respectively.

4.8 That the applicant states that the allegations of irregularities in issuance of tender documents as labeled against him were baseless and this was done with a mala fide intention at the instance of a circle working with vested interest.

*Jamini Keval Shah*

4.9 That it is stated that the applicant having been posted in his capacity of U.D.C. in E-8 Section happened to detect certain irregularities in the process of issuance of tender documents. But such of his action stood on the way of some of his superior officers which earned him a lot of misery. By the unanimous complaints as mentioned herein above, the persons with vested interests virtually sought removal of the applicant from the office he has been working in. But such of those attempts were proved futile in as much as it was revealed after due and proper enquiry that those allegations were nothing but a figment of imagination.

4.10 That the applicant states that consequent upon receipt of those unanimous complaints in the office of the respondents, a high level enquiry was conducted on the matter during the month of August, 2002 by one Sri Arun Grover, Executive Engineer (CE, AF) along with others. The applicant has come to know from a reliable source that the said enquiry has also ended up with the submission of a clean chit in his favour holding the allegations to be baseless.

The applicant has not been given any copy of the said enquiry report till date and as such he is unable to produce the same for perusal of this Hon'ble Tribunal. The Hon'ble Tribunal, may therefore be pleased to direct the respondents for producing the same in the instant proceeding.

*Janak Kumar Chopra*

4.11 That the applicant states that at the time when all the allegations against him has been proved baseless, surprisingly the respondent no. 6 acting under the influence of the respondent no.5 has issued the impugned order dated 31st October, 2002 and thereby attached the applicant with the office of the respondent no.2.

A copy of the letter dated 31.10.2002 is annexed hereto and marked as **Annexure-7**.

4.12 That it may be stated herein that during the 4th week of October, 2002, the applicant submitted an application to the respondent no.4 for grant of 16 (sixteen) days earned leave with effect from 1.11.2002 to 16.11.2002 as he was supposed to attend some personal domestic affairs in his home in Kolkata and accordingly the said leave was granted by the respondent no.4. But surprisingly on 31.10.2002 the respondent no.6 assuming himself as the officiating Garrison Engineer, issued the impugned order of attachment although the Garrison Engineer i.e. the respondent no.4 was still holding his office. It is stated that by the impugned order, the respondent no.6 arbitrarily cancelled the leave which was earlier granted to the applicant and directed him to appear before the respondent no.2 for fresh sanction of leave.

4.13 That the applicant states that the impugned action of the respondent no.6 is a clear indication of the mala

*Danu Kumar Ghosh*

14

fide exercise of power against him in as much as the respondent no. 6 did not have any authority to attach the applicant with the office of the respondent no.2 for the reason that such power is vested with the respondent no.4 and can be exercised by a officiating Garrison Engineer only when the Garrison Engineer is not holding the charge. In the instant case, the impugned order was passed on a day when the respondent no.4 was holding his office and the respondent no.6 was not handed over the charge of the Garrison Engineer, yet the impugned order has been issued by him terming himself as the officiating Garrison Engineer.

- 4.14 That the applicant states that he has come to know from a reliable source and therefore has reason to believe that the impugned order has been issued at the instance of the respondent no. 5 and it is just with the intention to throw him out of the office of the respondent no.4. It is further stated that since the work of the applicant has stood on the way of a circle of persons working with vested interests, the instant order of attachment has been issued just to satisfy the sentiments of those persons.
- 4.15 That the applicant states that since he was already granted leave by the respondent no. 4, he went on leave with effect from 1.11.2002 and in that circumstance the impugned order of attachment was not implemented. It is further stated that while the applicant was availing the leave as stated above, the respondent no.4 ordered

*Jamir Kerna Shagh*

him over telephone for duty at the office of the Superintending Technical Examiner, Kolkata with effect from 11.11.2002. The applicant having been ordered, attended his duties in the said office with effect from 11.11.2002 till 23.11.2002, and as such the impugned order of attachment has not been effected till filing of this application.

4.16 That the applicant states that the impugned order of attachment is *ex facie* arbitrary and without jurisdiction and the same has been passed at the instance of the vested circle working against him in his office. It is categorically stated that the impugned order has been passed without any justifiable reason but to harass the applicant with a *mala fide* intention of the respondent nos. 5 and 6.

4.17 That this application is made *bonafide* and for the cause of justice.

**5. Grounds for relief(s) with legal provisions.**

- 5.1 For that, the impugned order of attachment is bad in law and therefore liable to be set aside and quashed.
- 5.2 For that, in view of the fact that the respondent no.4 was holding his office on 31.10.2002, the respondent no.6 did not have any jurisdiction/authority to issue the impugned order of attachment and as such the same is liable to be declared void.

*Samir Kumar Dey*

- 5.3 For that, the impugned order of attachment is stigmatic in as much as the same has been passed presumably on the basis of the baseless complaints received against the applicant.
- 5.4 For that, the applicant being a person under tenure posting, cannot be attached with the office of the respondent no.2 except with the prior approval of the Commandant, Eastern Command, Fort William, Kolkata.
- 5.5 For that, the order of attachment suffers from various procedural lapses and as such the same cannot be allowed to sustain.
- 5.6 For that, the impugned order has been passed with a mala fide intention at the instance of the respondent no. 5 and 6 just to harass the applicant.
- 5.7 For that, the impugned order is devoid of any reason and therefore is liable to be declared unreasonable and unjustified.
- 5.8 For that, in any view of the matter, the impugned order of attachment is bad in law and as such liable to be set aside.

6. Details of remedies exhausted.

That the applicant states that he has exhausted all the remedies available to him and there is no other alternative and efficacious remedy than to file this application.

*Samir Kumar Ghosh*

7. Matters not previously filed or pending with any other Court.

The applicant further declares that he had not previously filed any application, Writ Petition or Suit before any Court or any other authority or any other Bench of the Tribunal regarding the subject matter of this application nor any such application, Writ Petition or Suit is pending before any of them.

8. Relief(s) sought for:

Under the facts and circumstances stated above, the applicant humbly prays that Your Lordships be pleased to admit this application, call for the records of the case and issue notice to the respondents to show cause as to why the relief(s) sought for in this application shall not be granted and on perusal of the records and after hearing the parties on the cause or causes that may be shown, be pleased to grant the following relief(s):

- 8.1 That the Hon'ble Tribunal be pleased to set aside and quash the impugned order of attachment dated 31.10.2002 (Annexure-7).
- 8.2 Costs of the application.
- 8.3 Any other relief(s) to which the applicant is entitled as the Hon'ble Tribunal may deem fit and proper.

*Sanjeev Kumar Sethi*

8.3 Any other relief(s) to which the applicant is entitled as the Hon'ble Tribunal may deem fit and proper.

**9. Interim order prayed for.**

During pendency of this application, the applicant prays for the following relief: -

9.1 That the Hon'ble Tribunal be pleased to restrain the respondents from giving effect to the impugned order of attachment dated 31.10.2002 (Annexure-7) till disposal of this application.

9.2 That the Hon'ble Tribunal further be pleased to direct the respondents to allow the applicant to continue in his existing capacity under the respondent no.4.

**10. .....**

This application is filed through Advocates.

**11. Particulars of the I.P.O.**

- i) I. P. O. No. : 7G 60 6012
- ii) Date of Issue : 15.11.02
- iii) Issued from : Guwahati
- iv) Payable at : Guwahati

**12. List of enclosures.**

As given in the index.

*Sandeep Kumar Deka*

VERIFICATION

I, Sri Samir Kumar Ghosh, Son of Late Balai Chandra Ghosh, aged about 52 years, working as Upper Division Clerk in the office of the Garrison Engineer (AF) Shillong-793009 do hereby verify that the statements made in Paragraph 1 to 4 and 6 to 12 are true to my knowledge and those made in Paragraph 5 are true to my legal advice and I have not suppressed any material fact.

And I sign this verification on this the 27<sup>th</sup> day of November, 2002.

*Samir Kumar Ghosh*

~~PART I ORDER  
DRAFTED BY~~

MAJOR JS CHIKARA, GARRISON ENGINEER (A/F) SHILLONG - 9

UNIT : GE (A/F) SHILLONG

Srl No 25

STATION : SHILLONG

03 Apr 2000

(LAST PART I ORDER NO 25 Dated 29 Mar 2000)

~~INTERNAL POSTING~~

1. The undermentioned internal posting are hereby in ordered  
in the interest of the state :-

Srl No	MIS/Army No Name & Desig.	From	To	Remarks
1.	16308517L Hav/Clk RK Jha,	E-1 Sty	ELE	Individual will hand over the charge immediately on return from Ty duty.
2.	Hav Kirti Rama, SK II	-	E1 Sty	To take over charge from Hav RK Jha.
3.	Shri SK Ghose, UDC	-	E-5	In addition to E-5, Individual will take over charge of Sec E-3 Sec after 20 Apr 2000.
4.	6300322H Mkl/Clk S. Ramchandran.	-	E5	Individual will take after E-1 (Pension) during the absence of Mkl/Sub Murliharan who is proceeding A/Leave in addition to E-5 Sec.

2.

Proper handing/taking over should be completed.

(JS Chikara)

Major  
Garrison Engineer (A/F)Distribution

1. Hav/Clk RK Jha,
2. Hav Kirti Rama SK II
3. Shri SK Ghose, UDC
4. Mkl/Clk S. Ramchandran
5. Mkl/Clk S. Ramchandran
6. M5

Revised  
10/4/2000  
JS

8029

1797

CONFIDENTIAL

Tele : 841693

Commander Nirman Engineers (VS)  
Commander Works Engineers (AF)  
PO : Airport, Borjär  
Guwahati -15 (ASSAM)

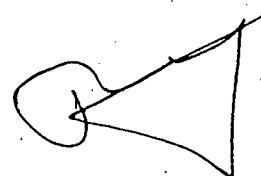
8301/ 114 /E8

29 Jun 2002

GE (AF) ~~Reji~~ shillong

MANIPULATION OF TENDER DOCUMENTS  
BY SDC OF E8 MR. GHOSH

1. A Photostat copy of complaint against Mr. Ghosh of your division submitted by Shri Mrinal Bhattacharya is forwarded herewith.
2. You are requested to investigate the case and forward your report to this HQ by 10 Jul 2002 for our further necessary action.



(Reji Ashok)  
SW  
For CWE (AF) Borjär

Encls : (One)

CONFIDENTIAL

Reji Ashok  
Jr. Advocate

TO:

The Chief Engineer (A/F)  
 Shillong Zone  
 Nonglyer Post  
 Shillong

Sub: Irregularities as observed in GE Office

Dear Sir,

With great sadness and deep regret we would like to bring to your kind notice some of the discrepancies that is occurring on regular basis in the GE(A/F) Office.

Firstly, one Mr. Ghosh a UDC of E- 8 Sec of the said office seems to be manipulating all the tender documents and favoring any person at his whim and fancy and this time it happens to be one Mr. Sarkar, a non resident of Shillong.

Secondly, it is an established fact that Mr. Sarkar is from Kolkata and it has been presumed not only by the Contractors but also by some of the official staff that they are unofficially partners in business. It may please be noted that he does not have an enlisted firm.

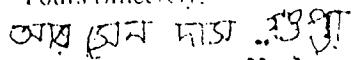
Thirdly, Mr. Ghosh in every way is trying to get Mr. Sarkar's enlistment done through CWE(A/F). As he is very well aware that only CWE (A/F) is enlisting contractors describing Shillong as a disturbed and remote area. As we all know that the distance between GE(A/F) Office and Greater Shillong is not even 10 kilometers. Here we can cite an example of GE Umroi which is 30 kilometers from Greater Shillong and has not been considered as a remote area since no enlistment is being done by CWE Shillong as they are strictly following the E-IN-C's letter without concurring the contents of the letter for their self benefit or for the benefit of the ones whom they want to favour. Mr. Sarkar with the concurrence of Mr. Ghosh (who claims to be superior to GE) has started several works in advance such as repairs to panel, repairs to footpath, repairs to road etc.etc. it may be noted that there is no urgency of these works to be done in advance without the tender formalities. In that case, what is the purpose for calling of tenders.

Fourthly, it is very obvious that Mr. Ghosh is always favoring persons who are holding general power of attorney as he very well knows that he can derive extra benefits from them and can always blackmail them with his atrocities. Also, he is extorting money from the official staff on the ground that he can get their posting done from the Command Office.

Sir, we pray your good self to kindly, intervene and resolve the matter for the betterment of the department, the Official staff and Contractors. We have been compelled to write to you since the matter could not be resolved at our level even after several requests.

Thanking You,

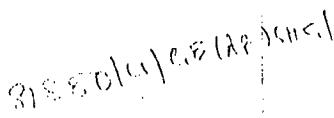
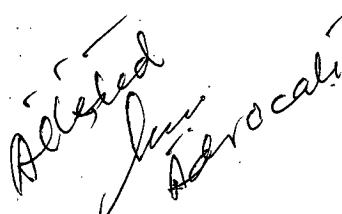
Yours Sincerely,



Shri Sen Das Gupta

Copy to:

1. Chief Engineer Eastern Command  
 HQ Eastern Command  
 Fort William  
 Kolkata-21
2. CWE (A/F)  
 P.O Airport Borjhar  
 Guwahati-15  
 Assam
3. GE (A/F) Shillong  
 Nonglyer Post  
 Shillong
4. Secretary  
 MES BAI  
 Shillong Br.  
 P.O Laban  
 Shillong

- 17 -

CONFIDENTIAL

Annexure-3

Tele : AF : 2358

HQ Chief Engineer (AF)  
Shillong-Zone  
Elephant Falls Camp  
PO : Nonglyer  
Shillong-793009

81880/4/GE(AF)SHG/ 04 /EICON

of Jul 2002

GE (AF) Shillong

MANIPULATION OF TENDER DOCUMENTS BY SDC OF  
EB MR GHOSH

1. Reference this office letter No. 81880/4/GE(AF)SHG/ 02/EICON dated 19 Jun 2002.
2. Parawise comments/reply on the above complaint has not yet been received. Please expedite.

*Signature*  
( SK Parwani )  
SE  
SO-I (Pers & Legal)  
For Chief Engineer (AF)

Copy to :-

CWE (AF) Guwahati

Wrt above for information and necessary action on the subject matter.

*After read  
Jain  
Sarocale*

CONFIDENTIAL

CONFIDENTIAL

Annexure - 4

24

Date : AF : 2358

HQ Chief Engineer (AF)  
Shillong Zone  
Elephant Falls Camp  
PO : Nonglyer  
Shillong-793009

81880/4/G.E(AF)SHG/ OS /EICON

U/Jul 2002

✓ G.E (AF) Shillong

IRREGULARITIES AS OBSERVED IN GE OFFICE

1. A xerox copy of complaint dated Nil lodged by Shri R Sen Das Gupta is forwarded herewith.
2. C.E this HQ direct to offer your parawise comments on the above complaint. Also authenticity of complaint with regard to signatory having made such complaint should be established.
3. Your comments should reach this HQ by 25 Jul 2002 positively.

  
( SK Parwani )

SE

SO-I (Pers & Legal)  
For Chief Engineer (AF)

Enclos : One Sheet/\*

COPY TO :-

CWE (AF) Borjhar

Wrt above for information and necessary action on the subject matter.

*Revised  
by  
SAC  
SAC*

CONFIDENTIAL

Tele : AF : 2358

HQ Chief Engineer (AF)  
Shillong Zone  
Elephant Falls Camp  
PO : Nonglyer  
Shillong-793009

81880/4/GE(AF)SHG/ 0X / EICON

25  
Jul 2002

CWE (AF) Borjhar  
GE (AF) Shillong

ISSUE OF TENDER TO UN-ENLISTED BUILDER :  
M/S SARKAR ELECTRIC WORKS

1. Please refer M/S Builder's Association of India letter No. M/SBAI/SHL/20/2002-2003 dated 04 Jul 2002 (Xerox copy is enclosed for ready reference).
2. CE this HQ direct to offer your parawise comments on the above referred letter.
3. Your parawise comments should reach this HQ by 22 Jul 2002 positively.

Enclos : Sheets/\*

  
(James M. J.)

Capt  
SO-III (Pers)  
For Chief Engineer (AF)

CONFIDENTIAL

19/2  
R

Revised  
19/2  
2002

32  
07/08/02

Annexure 6/115  
22

Tele :AF 2442

Garrison Engineer (AF)  
Shillong  
Elephant Falls Camp  
Nonglyer PO.  
Shillong 793 009

8029/ FR/ /E8

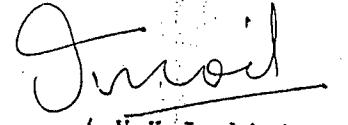
12 Jul 2002

HQ Chief Engineer (AF)  
Shillong Zone  
Elephant Falls Camp  
PO : Nonglyer  
Shillong - 793 009

#### IRREGULARITIES AS OBSERVED IN GE OFFICE

1. Ref your HQ letter No 81880/4/GE(AF)SHG/05/EICON dated 08 Jul 2002.
2. Following comments are offered by this office :-
  - (a) It is assumed that the letter is written by some disgruntled Contractors who do not want other Contractors to apply for tender in GE (AF) Shillong.
  - (b) The allegations made against Mr Ghosh are false. The correct procedure of issue of tenders is being followed by this office.
  - (c) Mr Sarkar has been issued tender documents after prior approval from CWE (AF) Borjar.
  - (d) No such person by the name of Sen Das Gupta is known to this Office.

Stressed  
long  
periods  
of a

  
( V K Joshi )  
Major  
GE (AF) Shillong

Copy to :-

CWE (AF) Borjar - for info please.

To/c :AF 2442

21-

1746  
Annexure - 6A

Garrison Enginner (AF)  
Shillong  
Elephant Falls Camp  
Nonglyer PO.  
Shillong 793 009

8029/ SAK- /E8

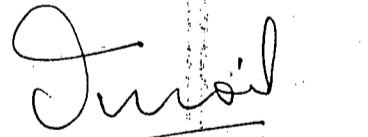
12 Jul 2002

HQ Chiecf Enginner (AF)  
Shillong Zone  
Elephant Falls Camp  
PO : Nonglyer  
Shillong - 793 009

ISSUE OF TENDER TO UN-ENLISTED BUILDER -  
M/S SARKAR ELECTRIC WORKS

1. Recd MES Builder's Association of India letter No MESBAI/SHL/20/2002-2003 dated 04 Jul 2002.
2. Following comments are offered on the above said letter :-
  - (a) Mr Sarkar is a reputed contractor who has executed works for large private concern such as SIEMENS and Government agencies such as BALLY MUNICIPALITY. He has submitted his credentials which shows that he is specialised in HT/LT supply, Electrical Control panels, transformer installation and has executed such work.
  - (b) Mr Sarkar has been issued tender documents after prior approval from CWE (AF) Borjar.
  - (c) Proper procedure for issue of tender document is being followed by this office.

Revised  
Date  
06/07/02  
By  
1743

  
( T V K Joshi )  
Major  
GE (AF) Shillong

Copy to :-

CWE (AF) Borjar - for info please.

**CONFIDENTIAL**

Tele : AF 2442

Garrison Engineer (AF)  
Shillong  
Elephant Falls Camp  
PO : Nonglyer  
Shillong - 09

C/1002/ 164 /EIC

31 Oct 2002

MES-209352

✓ Shri S K Ghosh, UDC

11/11/02  
16/11/02

**ATTACHMENT**

1. You are hereby directed to report to HQ CE (AF) Shillong Zone for further duties wef 01 Nov 2002.
2. Your leave already sanctioned by GE (AF) Shillong is hereby cancelled. You may get your leave sanctioned from HQ CE (AF) Shillong Zone office on reporting there.

(Auth : HQ CE (AF) Shillong Zone letter No 81878/15/VKJ/05/E1 CON dated 31 Oct 2002.)

and/or t  
S Roy Choudhury  
(S Roy Choudhury)  
AE  
Offg GE (AF) Shillong

**Copy to :-**

HQ CE (AF) Shillong Zone - for information please.  
Shillong

*Pls. file  
for record*

**CONFIDENTIAL**